

परन्तु यह कि यदि सूचना उपर्युक्त बारह मास (12) के पश्चात् दी जाती है, तो उसकी गणना निम्न प्रकार से की जायेगी:-

- (i) उस स्थिति में जहां पंजीकरण, मूल नियमावली के लागू किये जाने से पूर्व का हो, अतिरिक्त 05 वर्ष की अवधि इस नियमावली के लागू होने की तिथि से प्रदान की जायेगी। ऐसे प्रकरणों में, जहां पंजीकरण की तिथि से 15 वर्ष अभी पूर्ण न हुए हों, को 15 वर्ष की अवधि सम्बन्धी नियम का लाभ उठाने की अनुमति प्रदान की जायेगी। अथवा
- (ii) उस स्थिति में जहां पंजीकरण इस नियमावली के लागू होने के पश्चात् किया गया हो, तो पंजीकरण के उस दिनांक से 15 वर्ष का समय, धारा 23 की उपधारा (4) के उपबंधों के अधीन रहते हुए, निबन्धक-
- (क) यदि पंजिका उसके कब्जे में है, जन्म पंजिका में सम्बन्धित प्रपत्र के सुसंगत स्तम्भ में, रुपये पांच के विलम्ब शुल्क दिये जाने के उपरान्त, नाम की प्रविष्टि करेगा।
- (ख) यदि पंजिका उसके कब्जे में नहीं है तथा यदि सूचना उसे मौखिक रूप से दी गई हो, तो वह समस्त तथ्यों को इंगित करते हुए, एक आख्या तैयार करेगा एवं यदि उसको सूचना लिखित में दी गई है तो वह ऐसी सूचना रुपये पांच के विलम्ब शुल्क के भुगतान पर आवश्यक प्रविष्टि करने के लिये इस हेतु राज्य सरकार द्वारा विनिर्दिष्ट अधिकारी/जिला रजिस्ट्रार को अग्रसारित करेगा।

आज्ञा से,

अमित सिंह नेगी,
सचिव।

In pursuance of the provision of Clause (3) of Article 348 of the "Constitution of the India", the Governor is pleased to order the publication of following English translation of Notification No. 419/XXVIII-1/04(299)2002 TC-1, dated April 12, 2021 for general information:

No. 419/XXVIII-1/04(299)2002 TC-1
Dated Dehradun, April 12, 2021

NOTIFICATION

In exercise of the powers conferred by Section 30 of the Registration of Births and Deaths Act 1969 (18 of 1969), the Governor with the approval of the Central Government with a view to further amend the Uttarakhand Registration of Births and Deaths Rules 2003 makes the following rules-

**The Uttarakhand Registration of Births and Deaths
(Amendment) Rules, 2021**

Amendment
of rules-10

- (1) These rules may be called the Uttarakhand Registration of Births and Deaths (amendment) Rules, 2021.
 - (2) These rules shall come into force on the date of publication in the Official Gazette
2. In the Uttarakhand Registration of Births and Deaths Rules, 2003, (hereinafter referred to as the Principal rules) for sub-rule (1) of rule 10, the following sub-rule shall be substituted, namely:-
Where the birth of any child had been registered without a name, the parent or guardian of such child shall, within twelve (12) months from the date of registration of the birth of child, give information regarding the name of the child to the Registrar orally or in writing:
Provided that if the information is given after the aforesaid period of 12 months, which shall be reckoned as follows-
- (i) In case where the registration had been made prior to the date of commencement of the Principle rules, further five-year period from the date of commencement of these rules shall be given. In respect of those cases, where 15 years period from the date of registration has not yet been completed, they shall be allowed to avail the 15 years period. Or
 - (ii) In case where the registration is made after the date of commencement of these rules the period of 15 Years from the date of such registration, subject to the provisions of sub-section (4) of section 23, the Registrar shall-
 - a. If the register is in his possession forthwith enter the name in the relevant column of the concerned form in the birth register on payment of a late fee of rupees five.

- b. If the register is not in his possession and if the information is given orally, make a report giving necessary particulars, and if the information is given in writing, forward the same to the officer specified/District Registrar by the State Government in this behalf for making the necessary entry on payment of a late fee of rupees five.

By Order,

AMIT SINGH NEGI,
Secretary.